

must be deemed *ipso facto* to be within the competence of this House. I am bringing this point to your notice because there have been occasions where different decisions and rulings have been given by the Chair in the two Houses and a sort of conflict has been involved.

**Mr. Speaker:** We are not concerned with the other House now. Let me have the authority of the Constitution which vests this House with the power to interfere with the discretion or the power exercised by the Rajpramukh.

**Shri S. S. More:** My submission to you is that the Constitution will have to be interpreted as a whole, and there is no particular section. (*Laughter*). I cannot understand the rhyme or reason for the laughter in the House.

**Mr. Speaker:** It is quite easy to understand, although the hon. Member may not like it. (*Laughter*).

**Shri S. S. More:** They are laughing in an unconstitutional manner.

**Mr. Speaker:** The hon. Member will resume his seat. I do not want to hear him any further on this question. Has the Law Minister to say anything about this?

**The Minister of Law and Minority Affairs (Shri Biswas):** If I may say so with respect, the hon. Member has not answered the question which you were pleased to put to him. He has gone into matters which, I submit, are irrelevant. The short point is whether this House is competent to question the exercise of discretion by a Governor or Rajpramukh in the matter of nomination, or in other matters. There is nothing, so far as I can see, either in the letter or in the spirit of the Constitution which vests this House with that authority.

**Mr. Speaker:** I do not want to hear more on this question. The constitutional position is very clear and I cannot consent to this kind of motion.

PAPERS LAID ON THE TABLE  
STATEMENTS SHOWING ACTION TAKEN BY  
GOVERNMENT ON VARIOUS ASSURANCES  
ETC.

**The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha):**

I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:

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| (1) Supplementary Statement No. I    | Fifth Session, 1953 of the House of the People.      |
| [See Appendix V,                     | annexure No. 16]                                     |
| (2) Supplementary Statement No. VI   | Fourth Session, 1953, of the House of the People.    |
| [See Appendix V,                     | annexure No. 17]                                     |
| (3) Supplementary Statement No. XI   | Third Session, 1953, of the House of the People.     |
| [See Appendix V,                     | annexure No. 18]                                     |
| (4) Supplementary Statement No. XII  | Second Session, 1952 of the House of the People.     |
| [See Appendix V,                     | annexure No. 19]                                     |
| (5) Supplementary Statement No. XIII | First Session, 1951 of the House of the People.      |
| [See Appendix V,                     | annexure No. 20]                                     |
| (6) Supplementary Statement No. VI   | Fifth Session, 1952 of the Provisional Parliament.   |
| [See Appendix V,                     | annexure No. 21]                                     |
| (7) Supplementary Statement No. X    | Fourth Session, 1951, of the Provisional Parliament. |
| [See Appendix V,                     | annexure No. 22]                                     |

DEMANDS \* FOR GRANTS—RAILWAYS

**Mr. Speaker:** Now, the House will proceed with the second stage of the Railway Budget—Voting on Demands for Grants. Has the Opposition come to any arrangement about the cut motions?

**Shri H. N. Mukerjee (Calcutta North-East):** The final selection in regard to the Demands has been made, but in regard to the individual

\*Moved with the previous sanction of the President.